COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 36 OF 2018

Dated: 23rd July, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

The Tata Power Company Ltd. (Distribution) ...Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission ...Respondent(s)

& Ors.

Counsel for the Appellant(s) : Mr. Malcolm Desai

Counsel for the Respondent(s) : Mr. Parinay Shah

Ms. Ritika Singhal for R-2

Mr. Raheel Kohli for R-3

ORDER

Learned counsel for the respondents seek four weeks time to file reply. They may file the same on or before 21.08.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on <u>18.09.2018</u>.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member

ts/mk